

**Misc. CrI. (bail) Case No. 360/2020**

**05-11-2020**

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Sri Nihal Bora (Pal) @ Nihar Borah who was arrested and detained in Tezpur jail Hazot since 18.08.2020 in connection with Tezpur P.S. case No. 1430/2020 (corresponding G.R. Case No. 2336/2020) U/s 302/34 of IPC.

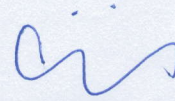
Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

Also perused the post mortem report. It appears that viscera was sent for chemical examination but no report has been received by the investigating officer. Moreover, on consideration of the overall materials in the case diary, it appears to me that grant of bail to the accused at this stage cannot justify.

Consequently, the prayer for bail for the accused stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)  
Additional Sessions Judge  
Sonitpur, Tezpur

CD checked  
5/11/20